

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 716 of 2012

[Arising out of Order-in-Appeal No. 181-188/CE/Apl/DLH-IV/2011 dated 07.12.2011 passed by the Commissioner (Appeals), Delhi-IV, Faridabad]

Neeraj Kumar Jain

.....Appellant

VERSUS

Commissioner of CE & ST, Delhi-IV

.....Respondent

APPEARANCE:

Sh. Naveen Bindal & Sh. Aman Garg, Advocates for the Appellant

Sh. Shantanu Kumar Meena, Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 30.05.2025

Appeal is allowed. For order, see order of date passed in Excise Appeal No. 2729 of 2011.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**